

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 403/TT/2014**

Subject : Approval of transmission tariff from DOCO to 31.3.2019 for Gooty- Madhugiri 400 kV D/C line along with associated bays & Establishment of new 400/220 kV sub-station at Madhugiri with 2x500 MVA transformers under "Transmission System associated with System Strengthening- XIII in Southern Regional Grid"

Date of Hearing : 24.11.2014.

Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Karnataka Power Transmission Corporation Ltd. and 14 others

Parties present : Shri S.S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed under the 2014 Tariff Regulations, for determination of transmission tariff of Gooty-Madhugiri 400 kV D/C line along with associated bays and establishment of new 400/220 kV sub-station at Madhugiri with 2x500 MVA transformers under "Transmission System associated with System Strengthening- XIII in Southern Regional Grid". He further requested to grant AFC as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The Commission directed the petitioner to submit the following information, on affidavit, with copy to all the respondents, by 25.12.2014:-



- a) There is anticipated time over-run of 7 months in commissioning of the asset due to RoW issue. Chronology of activities related to RoW issue/time over-run of 7 months as per format given below:-

Asset	Date/ period of activity	Activity	Time taken		Reason(s) for delay
			Planned	Achieved	

- b) Detailed clarification for cost variation along with documentary evidence in respect of following items (There is overall cost over-run of 20.62%. There is huge cost variation in certain heads as per Form 5s (pages 61 to 66 of petition):-

Item details	Asset wise % Cost variation	
	%	Reason submitted by the petitioner
Survey & Soil investigation	31.66	As per actual
Crop & PTCC compensation	1254.26	As per direction of District administrator
Tower Steel	36.27	Increase in angle towers due to site development
Conductor	12.78	As per higher rates received against competitive bidding
Earth-wire	13.91	Line length has decreased by 2.37 km as well as rates received against competitive bidding
160 kN Insulators	24.07	Increase in angle towers due to site development
Hardware Fittings	31.30	As per higher rates received against competitive bidd
Spares	11.12	
Tower Erection	41.63	Increase in angle towers due to site development
Stringing	13.15	Line length has decreased by 2.37 km as well as rates received against competitive bidding
Foundation for Structures & Equipments	32.66	As per awarded rates received against competitive bidding
Circuit Breaker	35.33	As per awarded rates received against competitive bidding
Current transformer	40.66	Less quality considered in FR during

		estimation
CVT	33.49	As per awarded rates received against competitive bidding
Isolator	36.38	As per awarded rates received against competitive bidding
Transformers	43.75	As per awarded rates received against competitive bidding
Compensating Equipment (Reactor, SVCs)	33.54	As per awarded rates received against competitive bidding
PLCC	35.25	As per awarded rates received against competitive bidding
Structure for switchyard	14.15	As per awarded rates received against competitive bidding

- c) Single Line Diagram (SLD) for downstream system (220 kV) and date of COD of downstream system for 220 kV bays considered in the instant petition;
- d) For transformer procurement, price of other 500 MVA transformers in similar time frame and specific reason for large difference in FR cost estimate and actual award rate with the basis FR cost;
- e) RLDC charging certificate and CEA certificate under Regulation 43 of CEA (Measures relating to Safety and Electricity Supply) Regulations, 2010 when it declares the LILO line and bays as under commercial operation;
- f) Computation of interest during construction along with editable soft copy in excel with links for the period (i) from the date of infusion of debt fund up to 26.6.2014 as per Regulation 11 (A) (1) of the 2014 Tariff Regulations, and (ii) from 27.6.2014 (SCOD) to anticipated COD as per Regulation 11(A) (2);
- g) Details of incidental expenditure incurred during the period of delay (i.e. from 27.6.2014 to anticipated COD) along with the liquidated damages recovered or recoverable;
- h) Form 4A "Statement of Capital Cost" as per books of Accounts (Accrual Basis), Form-9 "Details of allocation of corporate loans to various transmission elements" and Form-9B "Details of Foreign Loans";
- i) Exchange Rate proof along with repayment schedule for IBRD- IV, and documents in support of interest rate and repayment schedule for Proposed Loan 2014-15 (10.25%)

3. The Commission further directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

Sd/-  
(T. Rout)  
Chief Legal

